

HIGH COURT OF TRIPURA

Examination for Recruitment to Grade-I of the Tripura Judicial Service, 2015

PAPER-I

Total Marks 100
Time-Three Hours

A. Answer the following questions :

30x1 marks

- 1) Ashoka was much influenced by which Buddhist's monk?
- 2) Mauryan Dynasty was overthrown by which king?
- 3) Kalidasa lived during the period of which king?
- 4) Who is called as 'Napoleon of India'?
- 5) Who was the Court poet of Harsha-Vardana?
- 6) What is the largest endocrine gland of human body?
- 7) Deficiency of which vitamin causes night blindness?
- 8) Who invented radio?
- 9) Din-e-Ilahi was accepted by which Hindu Courtier of Akbar?
- 10) The Sarak-i-Azam (presently known as GT road) was built by which Emperor?
- 11) General Dyer who was responsible for the Jallianwala Bagh massacre was shot dead by whom?
- 12) Who led the first Indian National Army (INA)?
- 13) Mac Mohan line demarcates the boundary of India with which country?
- 14) Hill station of Coonoor is located in which state?
- 15) Kodaikanal, the famous hill station of South India is located in which Hill?
- 16) Korakoram Highway connects which of the two Asian countries?
- 17) Which river is called as 'Sorrow of Bengal'?
- 18) From which place does River Narmada originate?
- 19) Which soil has the mixture of sand, clay and silt?
- 20) Name the State which has two international airports in India?
- 21) What is the number of the neighbouring countries bordering India?
- 22) A hopeless tribal lady of Dhalai District in Tripura sends a telegram to the High Court of Tripura alleging that the police have confined her son to unlawful custody. Which of the writs shall be issuable by the High Court to provide a suitable remedy to her?
- 23) Which is the largest part of the human brain?
- 24) In baseball, each of the two opposing teams consists of how many players?
- 25) 'Break Pot' is associated with which game?
- 26) What is the full form of 'HTTP'?
- 27) What is windows?
- 28) What is Computer Virus?

29) What is the meaning of 'CC' in case of E-mail?

30) Which operating system has been officially declared to be used in the Indian courts?

B. Write an essay on any one of the following preferably within 1200 words :

30 marks.

- (i) Conflict between privacy and dissemination of information on the internet;
- (ii) Media trials – their benefits and pitfalls;

C. Write a précis on the following paragraphs preferably within 90 words:

10 marks

There is no question that domestic violence directed against women is a serious and bigger problem, but domestic violence against men is also increasing gradually in India. The supremacy of men in the society makes one believe that they are not vulnerable to domestic violence. Battering of men by their spouse and family members has become a concerned issue and is another form of domestic violence under purview of judiciary. In India, compared to violence against women, violence against men is less frequent but it has already taken a deadly shape in many of the western countries by now.

Males have reported incidences of assault against them like pushing, shoving, slapping, grabbing, hitting which are intended to harm them and also take their lives on many occasions. Recently, hundreds of husbands gathered in Chandigarh and Shimla to voice their opinion for men's rights and protection against domestic violence subjected to them by their wives and other family members. It reflects the need for a special law for curbing domestic violence against men in present times.

If we contemplate over the reasons behind this form of domestic violence we would find some of the possible causes such as not abiding by the instructions of the wives', inadequate earning of men, infidelity towards wives, not helping the partner in household activities, not taking a proper care of children, abusing the spouse's family, infertility of men, spying the activities of partner, doubting the partner all the time and not trusting her, revolt by the wife when asked to look after in-laws etc. On many occasions the spat between men and women becomes public thereby influencing the society around especially in the villages. In urban areas such forms of violence may go unreported because of greater privacy. Also the families find their reputation at stake in urban areas.

D. Read the judgment attached with this question paper and answer the following Question Nos.(i) to (vi) (each question carries 5 marks): 5x6 marks

N.B. While answering the following questions the candidate can also mention whether the Supreme Court has failed to take notice of any other legal provisions or judgment which should have been brought to its notice in this case. The candidate is free to express his opinion with reasoning as to whether in his view the law has been correctly laid down by the Apex Court or not. The candidate can also in his answer refer to other case law and relevant provisions of law.

- (i) Succinctly state what are the facts of the case in your own words.
 - (ii) What were the views of the Apex Court with regard to the revisional power of the High Court ?
 - (iii) What is the manner in which electronic evidence have to be proved in terms of Section 65A and Section 65B of the Evidence Act?
 - (iv) What, if any, was the constitutional issue involved in the case?
 - (v) Who has the power to grant sanction and what are the powers of the court in this regard?
 - (vi) Is a Magistrate bound to agree with the report furnished by the police under section 173 Cr.P.C.
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